F	<b>ORM NO. INC.12</b> Application for grant of
С 2	Pursuant to 8(1) and 8(5) of the ompanies Act, 2013 and Rule 19 & O of the Companies (Incorporation nd Incidental) Rules, 2014]
	Form language o English o Hindi
	Refer the instruction kit for filing the form.
1.	*Application for
	<ul> <li>Grant of license to a new company (Part A)</li> </ul>
	<ul> <li>Grant of license to an existing company (Part B)</li> </ul>
Pa	rt A: Grant of license to a new company
2.	(a) *Name of the Applicant
	(b) *Address
	(c) *Occupation Type O Self-employed O Professional O Homemaker O Student O Serviceman Area of occupation
	(d) *Phone (with STD/ISD) - (e) Fax
	(f) *email Id
3.	*Indicate Registrar of Companies (ROC) reference number for name approval
4.	(Service Request Number (SRN) of Form INC.1) Pre-Fill (a) Name of the company
	(b) Company is (c) Type of Company
	(d) Category (e) Sub category
	*(f) Whether the company will $\Box$ Have share capital $\Box$ Not have share capital
5.	I. Proposed authorized capital
	II. Proposed maximum number of members
	Proposed maximum number of members excluding proposed employees
6.	*a. Main division of industrial activity of the proposed company Description of the main division
	*b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8
	*c. Grounds on which application is made

7. *	Enter the number of pr	roposed promoter	rs (first subscri	bers to MOA)		
	Particulars of Promote	rs (first subscribe	ers to the MOA)	)		
-				posed company is	a private com	pany or seven promoters in
Ca I	ase the proposed comp	pany is a public co	ompany)			
	*Category					
	* Director Identification (Income-tax PAN) or p					
	foreign company regist *Name			· /		Pre-fill
11	Name of the autho	orized representat	ive			
II	*Category					
	*Director Identification					
	(Income-tax PAN) or p foreign company regis	•	•			Dra fill
	*Name					Pre-fill
	Name of the author	rized representativ	ve			
			-			
	Enter the number of pr					
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(s tł	pecify information of the proposed company	two directors in c is a public compa	case the propo	sed company is a	private compar	ay or three directors in case
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	*Propos	sed designation						Pre-fil	1
	*Director Income	or identification -tax permanent	number ( t account	DIN) or number (	PAN)			110-111	
	Name o	of the person							
	Membe	rship number (i	n case of	Company	Secretary	)			
Π									
	*Propos	sed designation							
		or identification -tax permanen			PAN)			Pre-fill	
	Name o	of the person							
	Membe	rship number (i	n case of	Company	Secretary	)			
		her the Articles	will be en	trenched	⊓ Yes	⊓ No			
	(If yes, ) Numbe	her the Articles , entrenched Ar r of Articles to w of Articles to w Article	ticles shou which prov	uld be an visions of	nexed ther entrenchm entrenchme	nent shall b			
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14.	I. Authorized capital of the company
	II. Maximum number of members
	Maximum number of members excluding present and past employees
15.	a. Main division of industrial activity of the company
	Description of the main division
	*b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8
	*c. Grounds on which application is made
1	
16.	*Enter the number of directors
	(Specify information of two directors in case the company is a private company or three directors in case the
	company is a public company)
	Particulars of the directors
Ι	
	*Designation
	*Director identification number (DIN) Pre-fill
	Name of the person
	Name of the company or institution
	whose nominee the appointee is
	(Only in case of nominee director)
Π	
11	*Designation
	*Director identification number (DIN) Name of the person Pre-fill
	Name of the company or institution
	whose nominee the appointee is (Only in case of nominee director)
1	
17.	*Enter the number of key managerial personnel
	(Specify information of up to four key managerial persons) Particulars of the key managerial personnel
т	
Ι	*Designation
	Pre-fill
	*Director identification number (DIN) or
	Income-tax permanent account number (PAN)
	Membership number (in cose of Company Coststant)
	Membership number (in case of Company Secretary)

II				
	*Design	ation		
	*Directo	or identification	number (DIN) or	
			t account number (PAN)	
	Name o	f the person		
		I the berson		
	Member	<u>rship number (i</u>	n case of Company Secretary)	
<b>18.</b> (a	) *Wheth	ner the Articles	are entrenched 🛛 Yes 🔅 No	
	(If yes,	entrenched Ar	ticles should be annexed thereto)	
(b)	) Number	r of Articles to v	which provisions of entrenchment shall be applicable	
	Details (	of Articles to wh	hich provisions of entrenchment shall be applicable	
-			1	
	Sr.	Article	Content	
	No.	Number		
<b>Att</b> 1)	achment		of association as per form no. INC.13	Attach
2)		Articles of Asso	•	Attach
3)			orm No. INC.14	Attach
4)			orm No. INC.15	Attach
5)			nd expenditure for next three years	Attach
6)			NOC of the concerned authority/sectoral regulator, department or Ministry	Attach
0)			e Government(s)	
7)		ched articles of		
8)			ssed in general meeting and board meeting	Attach Attach
9)			nancial statement(s), board's report(s) and Audit report(s)	Attach
10)			statements with their values as per applicable rule	Attach
11)		proposed prom		Attach
, 12)		proposed direc		Attach
13)		key manageria		Attach
14)		al attachment,		Attach
			Declaration	
k I				
1		person name	ed in the articles as a <mark>(Drop down: values- director/manager/</mark>	Company
	Sec	cretary/CEO/CF	O/promoter) of the company	
			ized by the Board of Directors of the Company vide resolution number	
dec	dat lare that		 ments of Companies Act, 2013 and the Rules thereto made thereunder in res	spect of the
			have been complied with.	
			red by other proposed promoters and first subscribers to the Memorandum of	Association
			sociation to sign and submit this Form. nat all the information given herein above is true, correct and complete in	cludina the
			is form and nothing material has been suppressed.	claung the

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	ļ	certified that (Sm						
		Cost Accountant		•				
•		text box) has be		-	ation under	section 8	3(1) or 8(5) a	and rule
19(3)	(b) or rule 20(2	2) (b) and such de	eclaration is a	attached.				
*To be digitall	y signed by	DSC BOX						
*Designation								
		r of the director;						
		mpany secretary;						
PAN or DIN of t	ne manager or		onnoter					
		010 0. 0. 0 0. p						
Noto: Attenti	an is drawn			7(5) and $7$	(6) which	intor-	alia provid	oc that
		to provisions	of Section					
furnishing of	any false or	to provisions incorrect part	of Section ticulars of	any information	tion or su	ppressio	on of any i	naterial
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